

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 04.03.2010**

The Meeting No. 49/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 04.03.2010 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

-  
-  
-

**(TEXTILES AND LEATHER ITEMS)**

-  
-

**MEETING NUMBER** : 49/84-ALC3/2009 **MEETING DATE** : 04.03.2010

<b>Case No.:4/40/84-ALC3/2009</b>	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Approved</b>
-----------------------------------	---	--	-------------------------

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/69/2009-10/Hosy. dated 03.03.2010 as detailed below: -

Export item	Import item	Quantity allowed/Pc
Men's short sleeve shirts made out of 100% cotton Y/D checks fabric, GSM-115+/-10% (Style No. 1.142.2682 Eduard)	100% cotton Y/D checks fabric, GSM-115+/-10%	1.20 Sq mtrs.
Men's cargo shorts made out of 100% cotton ribstop printing fabric, GSM-120+/-10% (Style No. BM046)	100% cotton ribstop printing fabric, GSM-120+/-10%	1.90 Sq mtrs.
Men's short sleeve shirts made out of 100% cotton Y/D checks fabric, GSM-86+/-10% (Style No. 1) FM20533 and 2) FM 20533B)	100% cotton Y/D checks fabric, GSM-86+/-10%	1.35 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/40/84-ALC3/2009

Party Name:AARBUR

Meet No/Date:49/84-ALC3/2009  
04.03.2010

Status: Deferred

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm vide DGFT letter dated 28.01.2010 is still awaited. It was decided to await the same and defer the case for re-listing on 18.03.2010.

<b>Case No.:12/40/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Approved</b>
HQ File :01/84/050/00211/AM10/	RLA File :05/24/040/00418/AM10/	Lic.No/Date:0510255016 21.12.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/68/2009-10/Hosy. dated 03.03.2010 as detailed below: -

Export item	Import item	Quantity allowed/Pc
Designer Ladies Jacket made out of 98% cotton, 2% spandex stretch twill bleached woven fabric, GSM-243+/-10% (Style No. Coral Radiance)	98% cotton, 2% spandex stretch twill bleached woven fabric, GSM-243+/-10%	2.63 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 7/41/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status:</b> Approved
HQ File :01/84/050/00218/AM10/	RLA File :05/23/040/00136/AM10/	Lic.No/Date:0510255169 23.12.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/69/2009-10/Hosy. dated 03.03.2010 as detailed below: -

Export item	Import item	Quantity allowed/Pc
Infant Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748166)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	0.63 Sq mtrs.
Infant Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748168)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	0.80 Sq mtrs.
Infant Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748180)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	1.20 Sq mtrs.
Toddler Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748166/743588)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	0.65 Sq mtrs.
Toddler Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No.	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	0.83 Sq mtrs.

748168/743589)		
Toddler Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748180/743592)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	1.26 Sq mtrs.
Kids Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748354/751683)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	1.03 Sq mtrs.
Kids Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748355/751648)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	1.39Sq mtrs.
Kids Girls Top made out of 76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10% (Style No. 748405/751685)	76% cotton, 24% Silk Dyed Woven fabric, GSM-50+/-10%	2.00 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5	<b>Case No.:6/45/84-ALC3/2009</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00251/AM10/	RLA File :30/24/040/00026/AM10/	Lic.No/Date:3010064694 30.12.2009	Defer Date:18.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have been granted personal hearing on 18.03.2010 in another case. It was therefore decided to defer the case for re-listing on 18.03.2010.			

	<b>Case No.:1/49/84-ALC3/2009</b>	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Approved</b>
	HQ File :01/84/050/00270/AM10/	RLA File :02/24/040/00217/AM10/	Lic.No/Date:0210138124 18.02.2010	Defer Date:

6

Decision: The Committee considered the case as per agenda and observed that import item in this case is Thrown Silk Yarn and not raw Silk Yarn. Hence, Committee in consultation with the representatives of technical authorities present in the meeting felt that wastage would be lower than 39% as allowed in the relevant SION. It was therefore decided to ratify the Advance authorization issued in this case by allowing 34% wastage as detailed below:-

Export item	Export Qty.	Import item	Quantity allowed
Silk fabrics	25180 Kgs	Thrown Silk yarn	33741.2 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7

<b>Case No.:2/49/84-ALC3/2009</b>	Party Name:SB J-VON COMPOUNDERS PVT.LTD.,	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Deferred</b>
HQ File :01/84/050/00271/AM10/	RLA File :08/24/040/00324/AM10/	Lic.No/Date:0810086680 19.02.2010	Defer Date:01.04.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Details of indigenous inputs along with their Qty.
- (ii) Detail specification of inputs alongwith complete justification.

The case stands deferred for re-listing on 01.04.2010.

<b>Case No.:3/49/84-ALC3/2009</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:49/84-ALC3/2009	<b>Status: Deferred</b>
-----------------------------------	------------------------------------	------------------------------	-------------------------

8			04.03.2010	
	HQ File :01/84/050/00272/AM10/	RLA File :35/24/040/00038/AM10/	Lic.No/Date:3510029268 24.02.2010	Defer Date:01.04.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team has already visited the unit of applicant firm and report is under preparation. It was therefore, decided to defer the case for re-listing on 01.04.2010.			

9	<b>Case No.:4/49/84-ALC3/2009</b>	Party Name:BOMBA Y RA YON FASHIONS LIMITED	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00273/AM10/	RLA File :03/94/040/01027/AM10/	Lic.No/Date:0310561832 24.02.2010	Defer Date:01.04.2010:
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 01.04.2010.			

10	<b>Case No.:5/49/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:49/84-ALC3/2009 04.03.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00274/AM10/	RLA File :05/24/040/00493/AM10/	Lic.No/Date:0510259474 25.02.2010	Defer Date:01.04.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 01.04.2010.			

## Manually generated agenda cases

Case No. 685	Reference from Jt. DGFT, Kolkata
NC49/10 dt. 04.03.2010	F.NO.1/84/162/187/AM10 -DES-V
Policy Relaxation of General Note No.14 of Textiles Products of DFIA Licences issued to seven different firms – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/views called for from AEPC are still awaited. It was decided to remind them and defer the case for re-listing on 01.04.2010.

Case No. 686	Reliance Industries Ltd., Mumbai – Ref. from PC-4(B)
NC49/10 dt. 04.03.2010	F.NO.1/84/162/535/AM10 -DES-V
Amendment in the description of export product Polyester Staple Fibre covered under DEPB S.No.A-556 of Chemicals Product Group – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-4(B) Section have requested for comments with regard to amendment in the description of export product Polyester Staple Fibre covered under DEPB S.No.A-556 (Product Group 62) of Chemicals Product Group. The Committee observed that Standard input output norms for “Polyester Staple Fibre/ Polyester Tow/ Polyester Tops/ Polyester Spun Yarn (PTA Route)” have been fixed under SION, A-1842, whereas DEPB rate at S.No. A-556 (Product Group 62) of DEPB Schedule has been fixed with the export description only for ‘Polyester Staple Fibre’. The Committee felt that for the same manufacturing process and the similar input requirement of both the items i.e Polyester Staple Fibre / Polyester Tow as per SION and as the Value Cap of the export item in the DEPB Schedule is already in existence, the description of export item should be amended to include ‘Polyester Tow’ also in DEPB



Schedule alongwith Polyester Staple Fibre. The Committee also perused that for Acrylic Staple Fibre/Acrylic Tow fixed at SION, A-1764, the DEPB rate has been fixed at S.No. A 532 (Product Group 62) for the export description Acrylic Fibre as well as Acrylic Tow. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to recommend the case to DEPB Committee for amendment in the description of export item of DEPB S.No. A 556 (Product Group 62) to include 'Polyester Tow' also in DEPB Schedule alongwith Polyester Staple Fibre. PC-4 (B) Section may be informed accordingly.

Case No. 687	Reference from CAPAXIL in respect of M/s Ke-technical Textiles, Kolkata
NC49/10 dt. 04.03.2010	F.NO.1/84/162/11/AM10 -DES-V
Fixation of SION for Tubular Bag – reg.	

Decision: The Committee considered the case as per agenda and decided that a team of Norms Committee comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of applicant firm to study the manufacturing process for taking final view in the matter.

Firm may be informed accordingly.

Case No. 688	M/s Roy International, Kolkata
NC49/10 dt. 04.03.2010	F.NO.1/84/50/760/AM06 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. J.L.Bhandari, an authorized representative of the firm, who appeared for personal hearing in this case. Representative informed that this is the first advance authorization, wherein firm had applied for import of Undyed Polyester Yarn and export of Dyed Polyester Yarn indicating specific Qty. in different colours. Later on, for subsequent advance authorizations, they have been indicating the description of export item ' Polyester Yarn Dyed in varying colours' instead of specifying colour-wise Qty. This fact has not been brought to the notice of NC earlier. In view of this, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the amendment in the description of export item to read as "Polyester Dyed Yarn" in various colours taking lenient view in this case. R.A may issue EODC accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 689	M/s Chelsea Mills, New Delhi
NC49/10 dt. 04.03.2010	F.NO.1/84/50/545/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510200771 dt. 12.03.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case - for export item No. 1, fabric used is nearly 325 Gms/Pc as per NC decision & similarly fabric used in Kg terms for export product No. 2, 3 can be worked out from GSM & Sq mtrs/Pc allowed by NC. Pumice Stone is allowed 300 Grm/ kg of fabric. Therefore, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier decision of NC as detailed below: -

S.No	Export item No.	Import item No.	Description	Qty. allowed/amended
1	1,2	6, 17	65% polyester 35% cotton dyed lining	0.25 Sq mtrs./Pc

			fabric, GSM-105+/- 10%	
2	1, 2, 3	10, 21 & 27	Interlining	0.25 Sq mtrs./pc
3	1	8	Pumice Stone	100 Gm./Pc
4	2	20	Pumice Stone	85 Gm./Pc
5	3	28	Pumice Stone	50 Gm./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

@@@@@@@